

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 5251
TO BE ANSWERED ON 24.03.2026**

IMPLEMENTATION OF SC/ST (PREVENTION OF ATROCITIES) ACT

5251. DR. MALLU RAVI:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government monitors the enforcement of the SC/ST (Prevention of Atrocities) Act in SC/ST-dominated constituencies like Nagar kurnool;
- (b) if so, the number of cases registered and prosecuted during the last three years;
- (c) whether the Government collects data on discriminatory practices such as the "two-glass system" reported in Telangana villages, if so, the details thereof;
- (d) if so, the steps taken to ensure timely investigation, prosecution and reporting to the National SC/ST Commission; and
- (e) whether a central review mechanism exists to identify and act against systemic enforcement lapses, if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RAMDAS ATHAWALE)**

(a): Yes Sir. The effective implementation of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, however, rests with the concerned State Governments and Union Territory Administrations. The Act is implemented through out the country, including the constituency of Nagarkurnool, Telangana.

The Rule 16, Rule 17 and 17A of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Rules, 1995 provide for setting up of the State Level Vigilance and Monitoring Committees (SLVMC) under the chairpersonship of the Chief Minister, District Level Vigilance and Monitoring Committees (DLVMC) under the chairpersonship of the District Magistrate and Sub-Divisional Level Vigilance and Monitoring Committees under the chairpersonship of Sub-Divisional Level Magistrate to review the implementation of the provisions of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 and the Rules framed thereunder.

(b): The information is not centrally maintained in the Department of Social Justice & Empowerment. However, National Crime Records Bureau, Ministry of Home Affairs maintains data regarding cases registered and prosecuted under the SC and ST (PoA) Act 1989. National Crimes Record Bureau (NCRB) compiles and publishes statistical data on crimes in its publication 'Crime in India. The published reports are available till the year 2023. The details of cases registered and charge sheeted in courts against SCs and STs under the Act through out the country including the constituency of Nagarkurnool, Telangana are at **Annexure-I.**

(c) & (d): No such data is maintained in this Department.

(e): The National Commission for the Scheduled Castes (NCSC) and the National Commission for Scheduled Tribes (NCST) provide safeguards against the exploitation of Scheduled Castes (SCs) and Scheduled Tribes (STs) and for review of the systemic enforcement lapses in the implementation of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 to promote and protect interests of SCs and STs.

Further, at the central level, a Committee for effective coordination to devise ways and means to curb offences of untouchability and atrocities against members of SCs and STs and effective implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, was constituted under the Chairpersonship of Union Minister for Social Justice and Empowerment on 29.03.2006. Twenty-nine meetings of this committee have been held so far. The last meeting was held on 08.01.2026.

Annexure-I

Annexure for LSUQ. 5251, Cases registered and Cases Charge sheeted in Courts under the Scheduled Castes of and the Scheduled Tribes (PoA) Act, 1989 during the year 2021, 2022 and 2023.											
Cases Registered						Cases Charge sheeted in Courts					
2021		2022		2023		2021		2022		2023	
SC	ST	SC	ST	SC	ST	SC	ST	SC	ST	SC	ST
45610	8475	52866	9735	53421	12111	37170	6989	42026	7862	45487	7186
